

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 1110
TO BE ANSWERED ON FRIDAY, THE 24TH JULY, 2026**

BUDGETARY PROVISIONS FOR JUDICIAL INFRASTRUCTURE

†1110. SHRI HARISH CHANDRA MEENA:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the funds allocated in the Union Budget 2026 for judicial infrastructure, digitisation of courts and human resource development;
- (b) whether the current budgetary provisions are adequate for the effective and expeditious disposal of cases pending in various courts;
- (c) the details of the sanctioned and vacant posts of judges, judicial officers and court staff in the courts of Rajasthan, particularly in the Tonk-Sawai Madhopur Parliamentary Constituency; and
- (d) the steps taken by the Government to ensure accessible, speedy and effective justice for the citizens of the Tonk-Sawai Madhopur Parliamentary Constituency?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) & (b): Under the Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for the District and Subordinate Courts, a sum of Rs. 810 crore has been allocated in the union budget 2026 for judicial infrastructure. In addition, sum of Rs. 1200 crore has been allocated in the union budget 2026 for the eCourts Project Phase-III being implemented for digitisation of courts including necessary training and capacity building programmes. Adequate budgetary provisions are made under these Schemes based on approved outlays and availability of funds. However, the expeditious disposal of cases depends on multiple factors including complexity of case, quality of investigation, availability of relevant evidence and presentation thereof by the Advocates, timely delivery of the court processes, active participation of the parties, judicial procedures etc.

(c): As per information provided by the High Court of Rajasthan, the details of sanctioned and vacant post of Judges, judicial officers and court staff in Rajasthan High Court as on date are as under:

Category	Sanctioned Strength	Working Strength	Vacancy
Judges	50	39	11
Judicial Officers	1722	1517	205
Court Staff	18832	11226	7606

Further, the details of sanctioned and vacant post of judicial officers and court staff under the Tonk and Sawai Madhopur Judgeship as on date are as under:

Category	Sanctioned Strength	Working Strength	Vacancy
Tonk Judgeship			
Judicial Officers	30	29	01
Court Staff	412	247	165
Sawai Madhopur Judgeship			
Judicial Officers	25	24	01
Court Staff	321	194	127

(d): The Government of India, in coordination with the State Government and the Judiciary, has taken several measures to ensure accessible, speedy and effective justice across the country, including in the Tonk–Sawai Madhopur Parliamentary Constituency. Financial assistance is provided under the Centrally Sponsored Scheme (CSS) for strengthening of court infrastructure. Tele-Law services are available through Common Service Centres (CSCs) to provide pre-litigation legal advice. Under the eCourts Project, digital services such as e-Filing, e-Pay, Virtual Courts, video conferencing and the National Judicial Data Grid (NJDG) have been implemented. Free legal aid is extended through the Legal Services Authorities. Alternative Dispute Resolution (ADR) mechanisms, including Lok Adalats and mediation, are also being promoted for expeditious resolution of disputes.
